

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

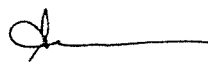
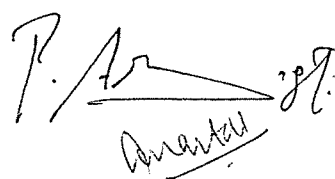
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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 25.09.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/605/IB/2018
NAME OF THE PETITIONER(S) : SHRI ROKADOBA MAHARAJ GINNINGS &
PRESSING
NAME OF THE RESPONDENT : THE SRI VENKATESA MILLS LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
1.	AMRITH BHARGAV	for Petitioner	
2.	ARUL GNANA PRAKASH For Phoenix Legal, ANANT MERITHIA	For Respondent	 Anant Merithia

ORDER

Counsels for both the parties are present. Counsel for the Corporate Debtor has brought one Demand Draft No. 819719 dated 19.09.2018 for an amount of Rs. 15,00,000/- drawn on Indian Bank and the same is handed over to the Operational Creditor. Besides this, the Counsel for the Corporate Debtor has filed a memo containing the schedule for payment in order to make rest of the payment in 10 equal instalments as full and final settlement by the 30th day of every month commencing from October 2018. The Memo is taken on record.

Counsel for the Operational Creditor has submitted that his client may be given liberty to revive the petition in the event of default, if committed by the Corporate Debtor. In terms of the memo filed by the Counsel for the Corporate Debtor which shall form part of this order, the Application stands **disposed of**.

However liberty is granted to the Counsel for the Applicant to revive the petition in the event of default, if committed by the Corporate Debtor.


(CH. MOHD. SHERIFF TARIQ)
MEMBER (JUDICIAL)